

**GOVERNMENT OF INDIA  
FOOD PROCESSING INDUSTRIES  
LOK SABHA**

UNSTARRED QUESTION NO:3345  
ANSWERED ON:24.08.2006  
UNAUTHORISED MEAT FOOD PRODUCTS  
Bishnoi Shri Kuldeep

**Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:**

- (a) whether the Ministry has made any efforts to bring the large number of unauthorized Meat Food Products Units in its fold;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by the Government to increase the frequency of inspections in the retail markets located in the remote areas of the country?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHA)

(a) to (c): Yes Sir. The Meat Food Products Order (MFPO)-1973 lays down the conditions for grant of license for processing of meat, the procedure for inspections and punishment for violation. Ministry is continuously making efforts to bring unauthorized meat food products manufacturers into the fold of MFPO-1973 by frequently conducting market outlet checks to detect the sale of unauthorized meat food products, to ensure the compliance of labeling requirements and for ensuring that the meat food products sold are hygienic and are fit for human consumption. Wherever contravention of the provisions of MFPO is observed necessary legal action/prosecution stipulated under the Order is taken. 469 inspections were conducted under MFPO during 2005- 2006, and 50 market outlet checks were carried out.

(d): The Ministry has issued guidelines to the inspecting officers to ensure inspection & drawal of market samples from retail outlets/markets for at least four such checks per month. Further, directions have been issued to the inspecting officers to spend at least 10 clear days of inspection in out station units giving more attention to check market outlet in the areas under their jurisdiction. A review of the order is being carried out based on the feedback from industry, scientists and other stakeholders.